

(b) to (d). Information is being collected and will be laid on the Table of the House in due course.

#### Extension of Railway Line upto Manipur

7005. SHRIMATI JYOTSNA CHANDA : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government propose to extend the Railway line upto Manipur i. e. Jiribam ;

(b) if so, when they propose to take up the survey ; and

(c) if not, whether it will be considered ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) No.

(b) Does not arise.

(c) Due to paucity of funds and lack of traffic justification, construction of a rail link to Jiribam cannot be considered at present.

#### RE. CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE (PROCEDURE)

#### 12 Hrs.

MR. SPEAKER : Now we will take up the Calling Attention Notice. Shri Naidu.

SHRI JYOTIRMOY BASU (Diamond Harbour) : Sir, I rise on a point of order. Rule 376 (2) says :

"A point of order may be raised in relation to the business before the House at the moment."

The business before the House is the Calling Attention Notice.

MR. SPEAKER : I will listen to it after the Calling Attention, not now.

SHRI JYOTIRMOY BASU : I am raising it under rule 376 (2). The second name has been included in the Calling Attention yester-

day afternoon. I was told that the Calling Attention stands only in the name of Shri N. P. C. Naidu. Later I was told that the Calling Attention motion by Shri Kanwar Lal Gupta was not traceable in the office. That has been included afterwards. May I say this is irregular?.....\*\*

(Interruptions).

MR. SPEAKER : This is not a point of order.

SHRI JYOTIRMOY BASU : It is a point of order.

MR. SPEAKER : When I am on my legs, he will have to sit down. He has submitted something which has come to his notice. I will enquire into it. Merely because there is something in your mind, don't get up.

SHRI JYOTIRMOY BASU : It is not in my mind ; it is a fact.

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It is a serious matter. The second name has been added on to the list later.\*\*

That is an after thought.

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I have seen it ; in the ballot there was only one name, that of Shri Naidu....(Interruption) It should be re-balloted. This name was included afterwards.

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MR. SPEAKER : You are persistently defying me, interrupting me and disturbing me every time.

श्री रामाबतार शास्त्री (पटना) : संजी-दगी के साथ आप इस पर विचार कीजिये । गोलमाल बहुत हो रहा है । हम लोग इसका विरोध कर रहे हैं । कुछ लोगों के नाम रोज आते हैं, कुछ लोगों के नाम बिलकुल नहीं आते ।

MR. SPEAKER : Will you please sit down ?

\*\*Expunged as ordered by the Chair, vide Col. 189.

[ Mr. Speaker ]

One motion about ex-servicemen came. That was from Shri Naidu. That was the only one. As you know, when these come before the Speaker, the names are not mentioned in the list. That is the practice.

SHRI RAMAVATAR SHASTRI: They should be mentioned in future.

MR. SPEAKER: There was an allied one.

SHRI JYOTIRMOY BASU: Not received before 10.30.

MR. SPEAKER: It was by Shri Kanwar Lal Gupta. This was of the earlier day, the 16th. As they were the only two notices and we could go up to five names, there was no question of any balloting.

SHRI JYOTIRMOY BASU: \*\*

SHRI J. M. BISWAS (Bankura) Every time Shri Kanwar Lal Gupta.....(Interruption).

MR. SPEAKER: I can assure the House that I am prepared to accept the selection of any two, three or four members selected by this House to go into it and if they say that it is perfectly right, I will have every right to punish the hon. Member.

SHRI BAL RAJ MADHOK (South Delhi): Yes, Sir.....(Interruption).

SHRI RANGA (Srikakulam): There is no need for any committee.....(Interruption).

MR. SPEAKER: Every time he tries to blame the Secretariat.....(Interruption). It is not fair. Every time he is creating trouble unnecessarily. I warn him for the last time.

SHRI JYOTIRMOY BASU: I could not care less.

MR. SPEAKER: I am not going to tolerate it.....(Interruption).

He is doing it every time. I warn him that I am not going to tolerate it in future.

श्री कंबर लाल गुप्त (दिल्ली सदर) : मैं आप से प्रार्थना करना हूँ कि आप इसकी एन्वयरी कराइए। अगर मैं गलत हूँगा तो मैं इस्तीफा देने को तैयार हूँ और यह गलत हो तो यह इस्तीफा दें। अगर यह प्रबन्ध न कर सके कि मैंने मैल-प्रैक्टिसेज की है तो यह इस्तीफा दें और अगर मेरी गलती हो तो मैं इस्तीफा देने को तैयार हूँ।

SHRI JYOTIRMOY BASU: Let there be an inquiry.....(Interruption).

SHRI BAL RAJ MADHOK: On a point of order, Sir. (Interruptions).

SHRI KANWAR LAL GUPTA: Let him accept my challenge.

SHRI J. M. BISWAS: There should be an inquiry.....(Interruptions).

Are you prepared to hold an inquiry?

SHRI KANWAR LAL GUPTA: If I am found false, I am prepared to resign. If he is found false, he must resign. Let him accept my challenge. (Interruptions).

SHRI BAL RAJ MADHOK: Sir, certain things have been said which are not only insinuations to the Chair but to the whole House. I would request you to please look into the records and see that all those things are expunged and the Member is warned that he should not behave in this manner again. This is something which is insulting not only to the Chair but to the whole House. The House has a right to request you to see that the interests of the House are protected. (Interruptions).

श्री रामावतार शास्त्री : आप एन्टायर बातों की इन्वयरी करवाइये। ... (व्यवधान) ...

MR. SPEAKER: When you talk of something, as responsible Members of Parliament, I do expect that you should behave with responsibility. If there was some doubt about it,

\*\* Expunged as ordered by the Chair, vide Col. 189

if you thought something was wrong, you could have informed the Secretary or you could have talked to me or written to me about it. It is a wrong thing to bring out such things, unfounded and baseless things, in the House. (*Interruptions*).

SHRI J. M. BISWAS : Are you prepared to hold an inquiry? (*Interruptions*).

SHRI BAL RAJ MADHOK : All that the Member said should be expunged from the proceedings. (*Interruptions*).

MR. SPEAKER : Nothing of such like remarks will go on record.

SHRI S. M. BANERJEE (Kanpur) : May I submit one thing? I agree there is no need of so much heat being generated on this question. So much heat should not have been generated on this. What happened was that Mr. Jyotirmoy Basu was informed by the office yesterday that there was no ballot and there was only one name. Sometimes, the Members are present at the time of the ballot; sometimes, I am also present. But now I have left entirely to the fate of the ballot. The question is this. When he was informed that there was no ballot and there was only one name, and, this morning, when he saw the Order Paper and found two names, there was a genuine doubt in his mind about it which may be unfounded. He should have talked to you and got the information. He just wanted to clarify his doubt from the Chair. Is it a wrong thing? The Members raise so many things here. I have no suspicion in my mind that Shri Kanwar Lal Gupta or somebody else is manipulating. There is no question of manipulation. Supposing some doubt comes in the mind of a Member, is it wrong to point out to you?

SHRI BAL RAJ MADHOK : But there is a way of doing things.

SHRI HEM BARUA (Mangaldai) : Sir, some very serious allegations are made against your office by Shri Jyotirmoy Basu. The best thing for you is to order an immediate inquiry into these allegations in order to remove any doubt from the minds of the people.

SHRI RANGA : So far as this matter is concerned, the Chair has already stated a fact. Where is the need for an inquiry at all?

SHRI S. KUNDU : Sir, you must take note of one thing. Shri Molahu Prasad is prepared to give 50 instances; Shri Biswas is prepared to give instances. . . . (*Interruptions*).

Shri Jyotirmoy Basu is shouting that he can give you instances. What are you going to do?

श्री मोलहू प्रसाद (बांसगाँव) : आप कमेटी बिठाइये । . . . (ब्यवधान) . . .

MR. SPEAKER : You have put me a question. Then you have to sit down. Now I can quite appreciate hon. Members' feelings. But there are certain matters which are matters of procedure and I have to ask in the House. In these administrative matters, if something went wrong, the proper thing would have been for the hon. Member to write to the Secretary or write to me. You know everything goes in the name of the Speaker. I think the Secretariat receives hundreds of questions every day. Their examination and scrutiny has to be done and their relevancy has to be examined. Then they are sent to the Ministries and they come back to the Secretariat with their comments. In this matter I can only say that before I saw this, I had not seen the name. The names never come to me. They just come in that form. This practice was decided during my predecessor's time. The hon. Member meets me almost daily. He could have discussed this and brought it to my notice. As far as other matters are concerned, I do not know. My Secretary told me that Mr. Molahu Prasad writes every now and then letters and I am prepared to lay those letters before. . . .

श्री मोलहू प्रसाद : भाव अच्छा होता है, भाषा भले ही अच्छी न हो ।

MR. SPEAKER : any two or three members of this House and I am prepared to accept their verdict about my Secretariat. If the verdict goes against him, he should be prepared to accept it. Some hon. Members rose.

श्री भोलू प्रसाद : मैं तथ्य उपस्थित करने के लिये तैयार हूँ। ... (व्यवधान) ...

MR. SPEAKER: Now drop it please. That is enough.

श्री कंबर लाल गुप्त : मुझे अपनी स्थिति बताने दीजिये क्योंकि सीरियस एलिगेशन्स लगाये गये हैं। मेरा कहना सिर्फ इतना ही है कि मैं जो कार्लिंग अटेन्शन देता हूँ वह दस बजे के पहले ही देता हूँ। मैं चाहता हूँ कि या तो आप इसकी इक्वायरी करवा लीजिये ... (व्यवधान) ... मैं समझता हूँ कि इसकी इक्वायरी होनी चाहिये और श्री ज्योतिर्मय बसु जी ने कहा है उसको वे लिखकर दें और फिर इक्वायरी के बाद अगर उनकी बात गलत निकले तो वे इस्तीफा दें और अगर मेरी निकलेगी तो मैं इस्तीफा दे दूंगा। वरना ये जो चार्ज हैं उनको वापिस लेना चाहिये। ... (व्यवधान) ...

MR. SPEAKER: This matter, as explained by Mr. Banerjee, appears like this that Mr. Basu was informed that there is only one name. When all these were discussed, he told me that there was one of the earlier date also pending.

SHRI JYOTIRMOY BASU: Why don't the two names go for ballot? (Interruptions).

श्री कंबर लाल गुप्त : अध्यक्ष महोदय, काज आफ कम्प्लेंट तो मेरी है। यह जो नोटिस थी, वह पहले बैलट होनी चाहिये थी और मेरा नम्बर पहले आना चाहिये था। इस तरह से काज आफ कम्प्लेंट तो मेरी है।

12.19 hrs.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED STATEMENT OF MINISTER OF DEFENCE  
RE. RESETTLEMENT OF EX-SERVICEMEN

SHRI CHENGALRAYA NAIDU (Chittoor): Sir, I call the attention of the Minister

of Defence to the following matter of urgent public importance and I request that he may make a statement thereon:

"Reported statement made by the Minister of Defence urging the States to help in resettlement of ex-servicemen in the States."

THE MINISTER OF DEFENCE AND STEEL AND HEAVY ENGINEERING (SHRI SWARAN SINGH): Mr. Speaker, Sir, the 8th meeting of the Indian Soldiers, Sailors and Airmen's Board was held on the 18th April, 1970 at Jaipur under my chairmanship. The main aim of the Board is to look into the problems of ex-Servicemen. The interest being taken in this matter by the States was evident from the fact that the meeting was attended by two Chief Ministers, Ministers from some States and senior representatives from others. At the meeting I explained that for keeping the army young and fit for action, it was necessary to release a large percentage of men, JCOs and officers at comparatively younger age than is the practice on the civil side. Their rehabilitation must, therefore, be considered to be a national problem. Moreover, their training and background of hard and disciplined life is a social asset which should be used to our advantage by utilising their services in all spheres of life.

I took this opportunity to draw the attention of all concerned to the various aspects of rehabilitation/resettlement of officers, JCOs and other Ranks and more particularly of the released ECOs who had responded to our call at a difficult time. I explained that more than one third of the ECOs had been given permanent commissions and many of them had been observed in reserved and other vacancies under government, in private and public sectors, in agriculture and co-operatives; several have gone back to their old appointments, but a substantial proportion still remain to be rehabilitated. I commended their case to the State representatives for special consideration and intensification of efforts towards their speedy resettlement. For the Other Ranks, I mentioned that considerable improvement can be achieved by a